

(Interruptions)

[English]

MR. SPEAKER : Why are you creating a pandemonium unnecessarily?  
[English]

SHRI SHANTARAM NAIK : Please listen to me as you have listened to Mr. Reddi... (Interruptions)

MR. SPEAKER : There is no problem. I cannot listen to you. Nothing doing.

SHRI SHANTARAM NAIK : I am referring to the Constitution ..  
(Interruptions)

MR. SPEAKER : It is all right. Everything will be done according to the Constitution

PROF. MADHU DANDAVATE (Rajapur) : In the light of what you have said earlier, I have only one submission to make...

MR. SPEAKER : What is that ?

PROF. MADHU DANDAVATE : As far as Andhra Pradesh is concerned.

MR. SPEAKER : No, I cannot distinguish between States.

PROF. MADHU DANDAVATE : It is not the State projects.

The central projects have not been cleared... (Interruptions)

[Translation]

SHRI C. JANGA REDDY (Hanamkonda) : Mr. Speaker, Sir, the Prime Minister should have been here to listen to the voice of 6 crore people of Andhra Pradesh. The people of Andhra Pradesh are sitting on a dharna. All the irrigation projects of Andhra Pradesh viz, the Telugu Ganga, Chchampalli, Shriram Sagar must be given clearance by the centre. Please do something so that the Government may not delay... (Interruptions)

MR. SPEAKER : It is O.K. I have seen it. We will consider when everything will be discussed. That is not the way.

12.08 hrs.

INDIAN MEDICAL COUNCIL  
(AMENDMENT) BILL

[English]

Concurrence in Rajya Sabha recommendation to appoint Members to Joint committee.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : I beg to move :

“That this House concurs in the recommendations of Rajya Sabha that Lok Sabha do appoint two members to the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, in the vacancies caused by the resignations of Sarvasbri P. V. Narasimha Rao and Suresh Kurup and resolves that Sarvasbri Vijay N. Patil and Hannan Mollah be nominated to the said Joint Committee to fill the vacancies.”

MR. SPEAKER : The question is :

“That this House concurs in the recommendations of Rajya Sabha that Lok Sabha do appoint two members to the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, in the vacancies caused by the resignations of Sarvasbri P. V. Narasimha Rao and Suresh Kurup and resolves that Sarvasbri Vijay N. Patil and Hannan Mollah be nominated to the said Joint Committee to fill the vacancies.”

The motion was adopted.

(Interruption)\*

MR. SPEAKER : Not allowed. Only Kumari Saroj Khaparde goes on record.

(Interruption)\*

12.09 hrs.

### RAILWAYS BILL

Extension of time for Presentation of report of Joint Committee  
[English]

SHRI ARVIND NETAM (Kanker) : I beg to move :

‘That this House do further extend upto the last day of the Winter Session, 1988, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways.’

MR. SPEAKER : The question is :

‘That this House do further extend upto the last day of the Winter Session, 1988, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways.’

*The motion was adopted.*

12.09½ hrs.

### BUSINESS ADVISORY COMMITTEE

[English]

#### Fifty-Ninth Report

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND MINISTER OF  
INFORMATION AND BROADCAST-  
ING (SHRI H. K. L. BHAGAT) : I beg  
to move :

‘That this House do agree with the Fifty-ninth Report of the Business Advisory Committee presented to the House on the 30th August, 1988.’

MR. SPEAKER : The question is :

‘That this House do agree with the Fifty-ninth Report of the Business Advisory Committee presented to the House on the 30th August, 1988.’

*The motion was adopted*

MR. SPEAKER : Now matters under rule 377. Prof. Kurien.

(Interruption)\*

MR. SPEAKER : Only Prof. Kurien goes on record.

(Interruption)\*

12.10 hrs.

### MATTERS UNDER RULE 377

[English]

#### (i) Need for abolition of export duty on pepper

PROF. P. J. KURIEN (Idukki) : The Government deserves compliments for the various steps which it has taken during the past one year for promoting export. The recent decision to abolish the export cess on coffee is a step in the right direction which is certainly going to make India coffee more competitive in the world market. However, when such important steps are being taken to boost our export trade, it is an irony that the export duty on pepper should still continue. This duty was imposed when the price of pepper was Rs. sixty per kg. and it was then said by the Government spokesman that the high price of pepper will absorb this duty. Now, price of pepper has come down to Rs. thirty per kg. or even less, but still the export duty continues. The duty on pepper has been a major contributing factor towards the decline in prices of pepper as it has a direct impact on the price of pepper. Thus, the imposition of this duty has adversely affected the interests of the growers. The long term